CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.248/MP/2023

Subject	:	Petition under Section 11 read with Section 79 of the Electricity Act, 2003 seeking directions to Gujarat Urja Vikas Nigam Limited (GUVNL) to make payment of the cost of imported coal used by GMR Warora Energy Ltd for generation and supply of power to GUVNL pursuant to the Ministry of Power statutory directions dated 26.5.2022 issued under Section 11 of the Electricity Act and Clarification dated 21.3.2023.
Petitioner	:	GMR Warora Energy Limited (GWEL)
Respondent	:	Gujarat Urja Vikas Nigam Limited (GUVNL)
Date of Hearing	:	**6.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Yashaswi Kant, Advocate, GWEL Ms. Ranjitha Ramachandran, Advocate, GUVNL Ms. Srishti Khindaria, Advocate, GUVNL

Record of Proceedings

At the outset, learned counsel for the Petitioner requested an adjournment due to the unavailability of the arguing counsel. Learned counsel for the Respondent, GUVNL, did not oppose the request. The Commission, acceding to the request, adjourned the matter. In the meantime, the Petitioner was permitted to file its rejoinder, if any, to the Respondent, GUVNL's response dated 29.8.2026 within two weeks.

2. The Petition will be listed for hearing on **3.12.2026.**

By order of the Commission
Sd/
(Vipan Sharma)
Deputy Chief (Law)